

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 822/97.

Dt. of Decision : 7-7-97.

Sikile Poornavikasamani

.. Applicant.

vs

1. The UOI, rep. by its
Secretary, Min. of Surface Transporty
Mercantile Marine Dept. New Delhi.
2. The Principal Officer,
Mercantile Marine Deptt.
Anchor Gate Buildings, II Floor,
Rajaji Salai, Ghennai-1.
3. The Surveyor-in-charge, Mercantile
Marine Deptt. Min. of Surface Transport,
Harbour Approach Road, Port Area,
Visakhapatnam-35.
4. The Director General of Shipping,
Min. of Surface Transport, Mumbai.
5. The Office-in-charge,
Central (Surplus Staff) Cell,
New Delhi.
6. The Staff Selection Commission,
rep. by its Secretary, EVK Sampath
Buildings, College Road, Chennai.

.. Respondents.

Counsel for the applicant

Mr. P. B. Vijaya Kumar

Counsel for the respondents

Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JULD.)

JAI

.. 2

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

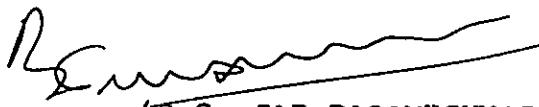
Heard Mr. Patro for Mr. P.B. Vijaya Kumar, learned counsel for the applicant and Mr. V. Bhimanna, learned counsel for the respondents.

2. The applicant herein was appointed as LDC under R-3 on selection by the SSC. In the establishment of R-3 the staff strength became surplus and therefore the R-3 terminated the junior most staff under Rule 5(1) of the CCS (Temporary Service) Rules, 1965. Even before termination of the applicant and 3 others the respondent No. 3 referred their cases to the surplus cell, New Delhi for making efforts for their redeployment as per rules & orders in force.

3. Since termination has occasioned on account of no work in the establishment of R-3 we find no irregularity in the order of termination.

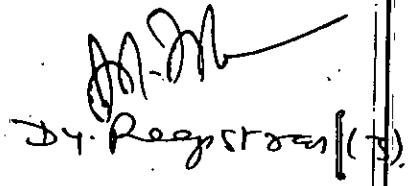
4. The only direction we may give in this OA is to see that the surplus cell may make sincere efforts for redeployment of the applicant as per rules, ^{and} orders in force.

5. With this observations, the OA is disposed of at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

7.7.87


(R. RANGARAJAN)
MEMBER (ADMN.)


D.Y. Registrar (S)

(7)

Copy to:-

1. The Secretary, Min of Surface Transporty Mercantile Marine Dept. Union of India, New Delhi.
2. The Principal Officer, Merchantile Marine Dept, Anchor Gate Buildings, II floor, Rajaji Salai, Chennai.
3. The Surveyor 'n charge, Mercantile Marine Deot. Min of Surface Transport, Harbour Approach road, Port Area, Visakhapatnam.
4. The Director General of Shipping, Min of Surface Transport, Mumbai.
5. The Office in ch rge, Central (Surplus staff) Cell, New Delhi.
6. The Secretary, Staff selection commission, EVK Sampath Buildings college road, Chennai.
6. One copy to Sri. P.B.Vijaya kumar, advocate, CAT, Hyd.
7. One copy to Sri. V.Bhimanna, Addl. GSC, CAT, Hyd
8. One copy to Deputy Registrar(A), CAT, Hyd.
9. One copy to Hon'ble Mr. B.S.Jai Parameshwar, JM, CAT, Hyd.
10. One spare copy.

Rsm/-

22/7/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED 7/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A.-NO.

in

D.A. NO. 822/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

